

PART C.—IMPRISONMENT FOR LIFE

In every case in which a sentence of Imprisonment for life is passed on a woman for the murder of her infant child, and the sentence is not appealed against the record of the case shall, after the expiration of the period allowed for appeal, be forwarded to the High Court for submission to Government, with a view to the consideration of the question whether any commutation or reduction of the sentence should be allowed.

Record of the case in which a woman has been sentenced to imprisonment for the murder of her child should be sent to Government through High Court.